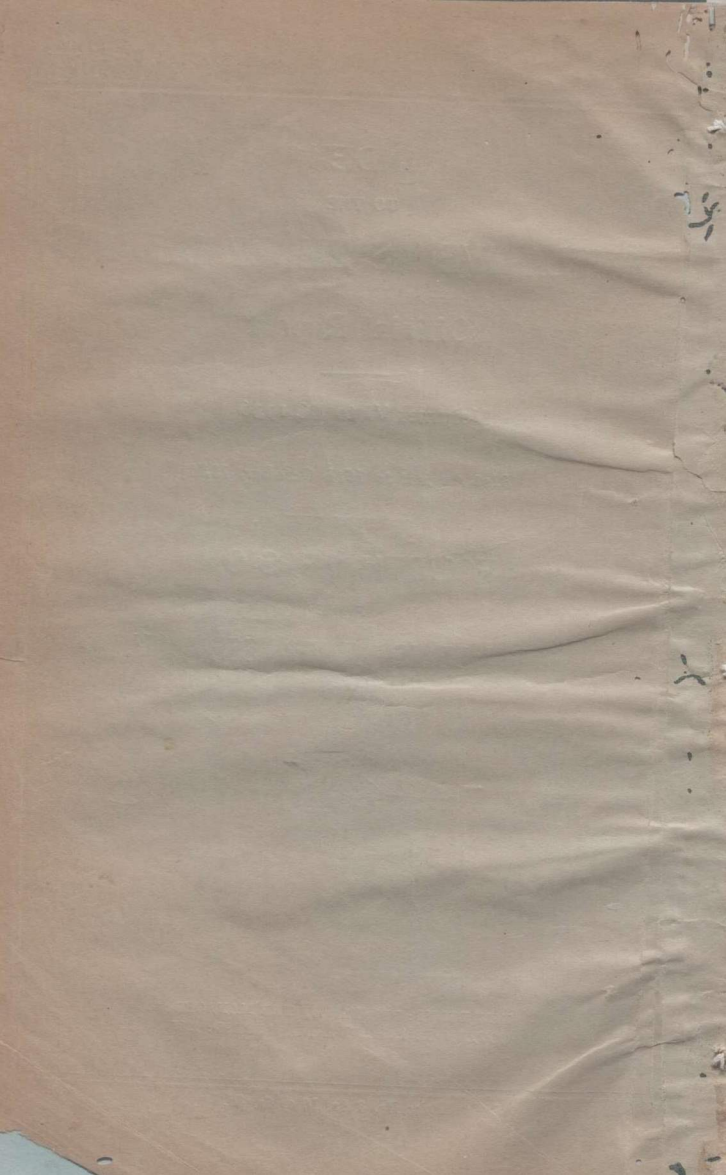


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Recommendations of the — regarding railways. 2596.

ROYAL CONSUL GENERAL—

See "Consul General".

ROYAL INDIAN ARMY SERVICE CORPS—

See "Army Service Corps".

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- Question *re—*
Article entitled "Transport Advisory Council Meeting" regarding railways published in the —. 2167-68.
Letter entitled "Transport Advisory Council Meeting" published in the —. 1927-29.

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- Question *re* proposal to increase freight on coffee, tea and —. 1228.

RUBBER CONTROL (AMENDMENT) BILL—

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RULE(S)—

- Motion for adjournment *re* new — for recruitment to the Indian Civil Service. 109-10, 140-60.

Question *re—*

Alteration in the Indian Civil Service Recruitment —. 237-39.

Applicability of certain provisions of the Government Servants' Conduct — to Government pensioners. 3340-41.

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Application of the Punjab Excise Act and Excise — to the Delhi Province. 94.

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Exemption of the running staff from the operation of Hours of Employment — on State Railways. 2599-2600, 2968-69.

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Old East Indian Railway Leave — for the staff employed in the East Indian Railway Schools. 443.

Overhauling of the jail — and regulations. 1120-27.

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Powers given to Agents of State Railways to modify the — for the grant of allowances. 3367-68.

Revision of the Free Pass — on the East Indian Railway. 694.

— and conditions governing allowances admissible to gazetted staff on State Railways. 2763.

— and conditions governing allowances admissible to non-gazetted staff on State Railways. 2763.

— for charging rents from the employees on the East Indian Railway. 2630.

— for classification of political prisoners. 2176-77.

— for residential buildings of State Railways. 81, 3054.

— for suing Government for breach of trust in respect to service conditions etc. 2816-17.

— for the recruitment and training of clerical staff and the avenues for their promotion on the East Indian Railway. 1020.

— for the recruitment and training of non-gazetted staff on the Eastern Bengal Railway. 1022-23.

— framed by the Governor General in Council and the Local Governments under section 401 (6) of the Code of Criminal Procedure. 2084.

RULE(S)—*concl'd.*Question *re—concl'd.*

- governing the advancement of pay of non-gazetted staff on State Railways. 2762.
- governing the allotment of residential buildings to State Railway staff. 2843.
- governing the occupation of residential buildings on State Railways. 2842.
- governing the recruitment of Britishers to the Indian Civil Service. 1477-78.
- on the East Indian Railway preventing the employment of staff suffering from defective vision to certain posts. 1022.
- on the East Indian Railway *re* alternate routes for through travelling and break of journey. 674, 827-28.
- pertaining to the number of letters to be sent in the same cover. 1208-09.
- regarding conduct of elections under the coming reforms. 2976-77.
- regarding the selection of applicants for admission to Public Service Commission examinations. 3309.
- regulating discipline and rights of appeal of the non-gazetted railway servants. 1023-24.
- regulating the conduct of railway servants. 2769.
- relating to the conditions of service of Government servants. 2854-55.
- relating to the conditions of service of the Government of India Secretariat staff. 2737.
- Safeguarding of the interests of Muslims in the Posts and Telegraphs Department in observance of new — for recruitment. 3167-68.
- Subsidiary — regarding disciplinary action framed by the Agent, Eastern Bengal Railway. 1013-14.
- Uniform interpretation and application on all State Railways of the — framed by the Railway Board. 61.
- Uniformity of — for pay, allowances, appeals and seniority on State Railways. 2762.
- Varying excise — and regulations in the different provinces. 585-86.

RULE(S) AND STANDING ORDERS—

- Question *re* amendment of — in respect of privileges of the Legislative Assembly. 32-33.

RULING(S)—

— BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—*cont'd.*

Amendment(s) to Bill(s)—

Nothing except a verbal amendment can be allowed in an —. 2919.

Bill(s)—

Without the sanction of the Governor General, the Honourable Member cannot propose anything for adding to taxation. 2917.

Expression(s)—

An — like "Rickshaw Assistant" must be withdrawn if objected to. 2061.

Calling an Honourable Member to be briefless while he is a practising barrister is unparliamentary. 2061.

Indian Companies (Amendment) Bill—

An amendment, proposing insertion of a new clause containing a reference to protected industries in the marginal note but not in the body itself, is deemed meaningless, and, as such, is ruled out of order. 2447.

Language—

The word "Traitor" should not be used by an Honourable Member. 2804.

Language, unparliamentary.

The word "liar" cannot be used in the Chamber. 2698.

Miscellaneous—

An Honourable Member cannot refer to the speech made by the Deputy President so long as he is in the Chair. 2695.

An Honourable Member is entitled to quote from any authority he likes, but he should give translation in a language understood by the House. 2054.

An Honourable Member, while speaking, cannot make any reflection against the Governor of a province. He can make a reflection against the Governor as the head of the Government, but not personally. 2691.

Bargaining for votes across the floor of the House cannot be allowed. 2432.

Discussion of all the recommendations of a particular committee cannot be allowed during the question hour. 1126.

If any Honourable Member wants to raise any question of privilege (*e.g.*, attacks made in newspapers), there are other ways open than raising the question while speaking on an amendment to a Bill. 2056.

RULING(S)—*contd.*

— BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—*contd.*

Question(s)—*contd.*Miscellaneous—*contd.*

If Government think that it is not in the public interest to disclose the contents of a correspondence, in reply to a question, they may refuse to do so. 424.

If the Honourable Member (Mr. B. Das) wishes to put any question, he must rise in his seat. 306.

The Chair is the sole judge of time in the Chamber. 2698.

There can be no point of order on a ruling. 2672.

To insinuate that an Honourable Member is dishonest and wanting in integrity is not in order. 2694.

Motion for adjournment—

The proper time at which the Governor General is expected to pass an Order, if he so chooses, disallowing a motion, notwithstanding that it has been consented to by the President, is after the consent of the President has been given. 451-52.

Question(s)—

Identical — ought not to be asked, if it can be avoided. 819.

Interminable discussion cannot be allowed during — hour. Honourable Members can ask — only to obtain information. 1787.

Legal opinion cannot be asked in a supplementary —. 1791.

Neither the Chair nor any Honourable Member can compel any Member of Government to answer any —. 2009.

— ought to be put in order to elicit information on certain specified points, and it should be necessary to refer to newspapers to ask for information. In most cases, it should be possible for Members to mention exactly what they want. 582.

The Honourable Members putting a — on a newspaper article should formulate the points on which he wants information, so that other Honourable Members may know the points on which — are asked. 596.

When an Honourable Member says that he has answered the — previously, it is open to any Honourable Member to ask him when. 2015.

RULING(S)—*concl'd.*

— BY MR. PRESIDENT (THE HONOURABLE SIR ABDUR RAHIM)—*concl'd.*

Question(s)—*contd.*

When statements appearing in newspapers are referred to in —, copies thereof need not be supplied in the case of well-known newspapers. 580.

Questions and Answers—

No details of a matter can be discussed during —. 1063.

Question *re* statement *re* demonstration against the — of the Chair. 331-33, 452-56.

Select Committee—

Proceedings of the — cannot be discussed during the discussion of a Bill. 727.

Supplementary questions—

No — can be asked on matters arising out of statements supplied with replies to questions then and there, but notice of substantive questions should be given with a view to putting —. 995.

RUNAWAY(S)—

Question *re* landing grounds, aerodromes and — made and air-ports fitted out for night flying. 1856-57.

RUNNING PARCEL CLERKS—

See "Clerk(s)".

RUNNING ROOMS—

Question *re*—

Provision of mosquito curtains, mattresses and bed sheets in the — of drivers on State Railways. 3365.

— arrangement for crew staff on the Eastern Bengal Railway. 3366.

RUNNING STAFF—

Question *re*—

Definition of "—" on railways. 1686-88.

Exemption of the — from the operation of Hours of Employment Rules on State Railways. 2599-2600.

Removal of the travelling ticket examiners from the list of —. 1688-89.

See also under "Staff".

RUPEE LOAN(S)—

Question *re*—

Raising of — or sterling loans. 3154.

Raising of the — of 1948-52. 565-66.

RURAL AREA(S)—

Demand for Excess Grant in respect of "Transfer to the Fund for the Economic Development and Improvement of —". 3262.

RURAL AREAS—*contd.*

Message from His Excellency the Viceroy and Governor General disallowing Mr. Mohan Lal Saksena's motion for adjournment *re* Secrecy of vote in the — of the United Provinces. 2280.

Motion for adjournment *re* secrecy of vote in the — of the United Provinces. 2245-47.

Question *re*—

Additional postal facilities provided for —. 2081-82.

Arrangements for education in rural science in the — of the Delhi Province. 3329-30.

RURAL DEVELOPMENT—

Question *re*—

Constitution of Central Board of —. 576-77.

Earmarking of a portion of the — grant for the depressed classes. 519-20.

Utilisation of the — grants. 903-04.

RURAL DEVELOPMENT GRANT—

Question *re* reports of the Local Governments upon the distribution and utilisation of the —. 2480-85.

RURAL DEVELOPMENT SCHEME(S)—

Statement *re* progress of —. 3206-42.

RURAL SCIENCE—

See "Science".

RYOTS AND RESEARCH—

Question *re* article entitled "—" published in the *Hindu*. 1601-02.

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SADDAR BAZAR(S)—

Question *re*—

Provision of proper roads and lighting in the — area of the Benares Cantonment. 1767-68.
— in Cantonments. 1699.

SADHU(S)—

Question *re*—

• Free journeys enjoyed by beggars, *takirs* and — on State Railways. 1680-81.

Non-prosecution of — *takirs* and beggars travelling without tickets on the East Indian Railways. 89.

SAFETY—

Question *re* precautions for the — of the travelling public. 2638.

SAHARANPUR—

Question *re*—

Clearing away of a mango garden for the construction of quarters for the menial staff of the — Remount Depôt. 2088-89.

Demolition of the superior staff quarters in the Dicky Bazar in — Remount Depôt. 2084-86.

Dicky Bazar in the — Remount Depôt. 2089-90.

Extension of the Western Platform at the — Railway Station. 1118.
Provision of a waiting room for intermediate class passengers at —. 1701.

Quarters for the staff of the — Remount Depôt. 2067-88.

Recruitment of staff for electric stations to be opened at Meerut City, Muzaffarnagar and —. 3310-11.

Running of dining cars for Indians on the 17-Up and 18 Down Expresses between Howrah and —. 1623.

SAIDPUR GHAT—

Question *re* provision of a bridge over the Gandar river at — near Pusa. 3054.

SAIGON—

Question *re* payment of double income-tax by people owning house property in —. 817-18.

SAKSENA, MR. MOHAN LAL—

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- Indian Rubber Control (Amendment) Bill—
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Extension by the Government of Bengal of the provisions of chapters II and III of the Bengal Public Security Act, 1932 to the Town of Calcutta and the District of 24 Parganas and Howrah. 772-74.
- Extermment of Mr. M. R. Massani from the Punjab. 606.
- Failure of the Government of India to secure secrecy of ballot in the Punjab as recommended by the Assembly. 2773.
- Prohibition of the assembling of five or more persons within a radius of two miles of certain cotton mills at Cawnpore. 1562.
- Secrecy of vote in the rural areas of the United Provinces. 2246-47.
- Suspension of some Patwaris of the Aligarh District for alleged attending an election meeting. 3203-06, 3388.
- Question *re*—
Abolition of classification of political prisoners. 3310.
- Absence of an Employees' Welfare Committee on the Rohilkund and Kumaon Railway. 3170.
- Absence of an overbridge at the Bhojeeपुरa Railway Station. 3173.
- Absence of Hindu and Muslim refreshment rooms on the Rohilkund and Kumaon Railway. 3176.
- Absence of inter-locking system on the Rohilkund and Kumaon Railway. 3174.
- Absence of intermediate class waiting rooms on the Rohilkund and Kumaon Railway. 3175-76.
- Absence of sheds on the platforms of the Balamau Junction and Nimsar Station on the East Indian Railway. 923-24.
- Action taken on the Resolution *re* construction of locomotives in India. 924-25.

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- Question *re*—*contd.*
- Advisability of not sending away Indian officer under the War Block Scheme. 3306.
- Allegations against the staff of the Rohilkund and Kumaon Railway. 3170-72.
- Allowance to detenus for replacing utensils, beddings and warm clothings, etc. 3296.
- Appointment of Committees to advise the Indian Navigation Company regarding the complaints of the passengers. 922-23.
- Appointment of non-official visitors for the Cellular Jail and Convict Settlement in the Andamans. 999-1000.
- Books confiscated under the Sea Customs Act. 3309-10.
- Books in the Cellular Jail Library. 996.
- Bringing back of prisoners unwilling to stay in the Cellular Jail and allowing others to work outside the Jail. 1000.
- Certain facilities provided to the convicts sent to the Andamans. 985-88.
- Checks applied to verify the evidence against the detenus. 1233.
- Circular No. 11 of 1932 of the Agent, Rohilkund and Kumaon Railway. 3170.
- Circular regarding letters bearing photos of leaders and slogans of boycott. 1865-66.
- Civil Liberties Association started by Pandit Jawaharlal Nehru. 3304.
- Condition of prisoners in the Cellular Jail. 992-93.
- Convict settlements in Europe and America. 999.
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- Disposal of cast iron scrap on the North Western Railway. 3162-63.
- Disposal of export scrap on the North Western Railway. 3163.
- Dividend declared by the Rohilkund and Kumaon Railway and stoppage of promotions in the Traffic Department. 3169.
- Employees discharged from the East Indian Railway on account of defective eye sight. 2594-95.
- Employees in the Traffic Department of the Rohilkund and Kumaon Railway discharged on grounds of protracted illness. 3170.

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- Eye-sight test of workers. 2596.
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 Great Britain's consultation with India before joining the last War. 3307.
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 Improvement of the Hardwar Railway Station. 1912-15.
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 Non-provision of quarters at Aishbagh Junction, Bareilly and Mailani for the members of the Traffic and Loco. Department. 3173.
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 Number of Detenus. 3294-95.
 Number of persons recruited during the last War. 3307.
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- Procedure for selection of candidates for Public Service Commission Examinations. 3308.
- Progress made in the village uplift work in the centrally administered areas. 2318-19.
- Promotions to the rank of a Jamadar or Subedar in Indianised units. 3305.
- Provision of extra postmen for leave arrangements. 1861-63.
- Provision of fans in the third and intermediate class compartment of State Railways. 983-84.
- Provision of rest rooms for Indian guards at certain Railway stations. 3169.
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- Recommendations of the Royal Commission on Labour pertaining to Railway. 1857-58.
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- Recommendations of the Royal Commission on Labour regarding railways. 2596.
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- Refund of fees of applicants not admitted to competitive examinations of the Public Service Commission. 3309.
- Rent-free quarters for Indian railway staff. 2597.
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- State control of the Bengal and North Western and Rohilkund and Kumaon Railways. 925-26.
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- Supply of suits to the guards on the Rohilkund and Kumaon Railway. 3169.
- Supply on payment of application forms for the post of a typist in the Divisional Superintendent's Office, Moradabad. 2506-07.
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- Tackling of the unemployment problem. 1859.
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- Allegations against the staff at the Kamalasagar Station on the Eastern Bengal Railway. 265.
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- Appointment for training in the Commercial and Transportation groups on the North Western Railway. 2368.
- Appointment of an Indian as the Director General, Indian Medical Service. 2493.
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- Question (supplementary) *re—contd.*
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- Clearing away of a mango garden for the construction of quarters for the menial staff of the Saharanpur Remount Depot. 2089.
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- Development of an All-Indian policy for Indian Ports. 2591.
- Distribution and utilisation of the grant for the development of co-operative movement. 2486.
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- Freedom of speeches to the Members of the Legislative Assembly in their constituencies. 2945, 2946.
- Grievances of Indians in Malaya. 2306.
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- Provision of proper roads and lighting in the Saddar Bazar area of the Benares Cantonment. 1768.
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- Qualifications of Assistant Surgeons on State Railways. 3052.
- Quarters for the staff of the Saharanpur Remount Depot. 2087.
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- Question (supplementary) *re—contd.*
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- Restraint and externment Orders on Shrimati Satyavati of Delhi and Ratan Parkash Gupta. 1850-51.
- Retrenchment on railways. 1900-01.
- Rules for classification of political prisoners. 2177.
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